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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 114/(MAH)/2014

CORAM:

Present:

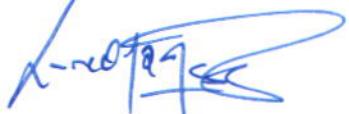
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: Shrikant Shinde
V/s.
Shri Shivsagar Sugar and Agro Products Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Satyajit Kakade	for Resp NO 10 ORDER	

TCP No. 114/397-398/NCLT/MB/MAH/2014

The Counsel for the Petitioner as well as the Respondent are present.

In TCP 114/2014, on the mentioning made by the Counsel on behalf of the Respondents 1-8 seeking adjournment on the ground the Counsel appearing on behalf of Respondents 1-8 today could not be present on some personal reasons, the Counsel appearing on behalf of R10 to R12 has stated that the Counsel of the Respondents R1 to R8 have not been getting ready to argue the matter on one or other account and seeking adjournments. However, since it is being represented that Counsel for R1-R8 could not be present on some personal reasons, Counsel for R1-R8 is peremptorily directed to get ready on the next date of hearing failing which this Bench will proceed hearing the matter on the next date of hearing.

List this matter on **21.11.2017**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)